

WP(C). No. 260 of 2014

6-8-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. R. Kar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. S. Sen Gupta,
GA, present for the respondents.

Heard.

By means of this writ petition, the petitioner, Shri Transing Kharmalki, has prayed to allow him to receive the compensation amount under protest (in respect of land acquired) and further sought direction to the respondent-Collector, Ri-Bhoi District, Meghalaya to refer the matter pertaining to his interest over the land to the Special Judicial Officer/ District Judge, Nongpoh.

Learned counsel for the respondents submitted that the award has been passed in the year 2010 and the period within which reference could have been made has expired.

Admit the petition.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, it is directed that the petitioner be allowed to receive the amount of compensation already deposited in his favour in the office of the Collector of Ri-Bhoi District, under protest.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 261 of 2014

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**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. R. Kar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. S. Sen Gupta,
GA, present for the respondents.

Heard.

By means of this writ petition, the petitioner, Smti. Bir Umsong, has prayed to allow her to receive the compensation amount under protest (in respect of land acquired) and further sought direction to the respondent-Collector, Ri-Bhoi District, Meghalaya to refer the matter pertaining to her interest over the land to the Special Judicial Officer/ District Judge, Nongpoh.

Learned counsel for the respondents submitted that the award has been passed in the year 2010 and the period within which reference could have been made has expired.

Admit the petition.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, it is directed that the petitioner be allowed to receive the amount of compensation already deposited in her favour in the office of the Collector of Ri-Bhoi District, under protest.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 263 of 2014

6-8-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. R. Kar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. S. Sen Gupta,
GA, present for the respondents.

Heard.

By means of this writ petition, the petitioner, Smti. Daplin Umsong, has prayed to allow her to receive the compensation amount under protest (in respect of land acquired) and further sought direction to the respondent-Collector, Ri-Bhoi District, Meghalaya to refer the matter pertaining to her interest over the land to the Special Judicial Officer/ District Judge, Nongpoh.

Learned counsel for the respondents submitted that the award has been passed in the year 2010 and the period within which reference could have been made has expired.

Admit the petition.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

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